

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6813/2019

(Arising out of impugned final judgment and order dated 20-12-2018 in CRLA No. 1816/1987 passed by the High Court Of Judicature At Allahabad)

HEERA SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.45333/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.45334/2019-EXEMPTION FROM FILING O.T.)

Date : 05-08-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Sudhir Kulshreshtha, AOR
Mr. Sameer Kulshreshtha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter circulated by learned counsel for the petitioner, let the matter be adjourned for two weeks.

(GULSHAN KUMAR ARORA)
COURT MASTER

(R.S. NARAYANAN)
COURT MASTER